



सत्यमेव जयते

Email - [aomumbai@fssai.gov.in](mailto:aomumbai@fssai.gov.in)

Website: <https://westregion.fssai.gov.in/>

Contact no.022-40046392

भारतीय खाद्य सुरक्षा एव मानक प्राधिकरण

1202, 12 वीं मंजिल, हॉलमार्क बिजनेस प्लाजा, बांद्रा (पूर्व), मुंबई, पिन-400051

Date: 21.04.2026

**PUBLIC NOTICE (ENFORCEMENT) 3/2026**

**Subject: - Directions to Centrally licensed cheese analogue manufacturers, and their usage and display in Centrally licensed food service establishments-reg.**

This is brought to the notice of all the concerned parties and stakeholders:

1. Suspected usage of cheese analogue as paneer in restaurants, hotels, caterers, and fast-food establishments have been conveyed through various sources probably due to lack of technical knowledge and various other reasons. Whereas, menu at any such premises may not display any cheese analogue dishes. Usage of cheese analogue in foods and naming as paneer-based dishes in the menu is violation of FSS Act, Rules and Regulations made thereunder and warrants strict action.
2. Henceforth centrally licensed manufacturers of cheese analogue and Food Service Establishments in particular and any other Food Business Operator in general, are hereby directed to adhere to Section 26(4) of FSS Act 2006 which states:

(4) No food business operator shall sell or offer for sale any article of food to any vendor unless he also gives a guarantee in writing in the form specified by regulations about the nature and quality of such article to the vendor: Provided that a bill, cash memo, or invoice in respect of the sale of any article of food given by a food business operator to the vendor shall be deemed to be a guarantee under this section, even if a guarantee in the specified form is not included in the bill, cash memo or invoice.

**Any cheese analogue sold as paneer by the manufacturer to any food service establishment is a grave violation of the law and hereby directed to adhere to proper naming of the product sold to the food service establishments.**

3. Centrally licensed Food Service Establishments, licensed in the Central jurisdiction are hereby specifically directed to train the procurement team/Chefs at their respective premise to avoid usage of cheese analogue and sale of the same in the name of paneer. Strict vigilance of the incoming raw material in food service establishments is mandatory and verification of the same may be done through regular testing and training. Usage of Cheese analogue shall be displayed through menu or display boards in all Centrally licensed Food Service Establishments.
4. Adherence to Schedule 4 Part II Provision 5.1.2 and 5.1.3 is necessary, which puts onus on the Food Service Establishments to ensure the raw material procured are conforming to the standards and the records of same are mandatory to be maintained.

Pritee Chaudhary, IRS  
Regional Director, FSSAI,  
West Region, Mumbai

Copy to: -

1. Executive Director (CS)
2. Maharashtra State Food Safety Commissioner
3. Central Licensing Food Service Establishments
4. Central License Cheese Analgue Manufacturer